

ITEM NO.30

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6069/2025

[Arising out of impugned final judgment and order dated 02-01-2025 in CRR No. 6508/2023 passed by the High Court of Judicature at Allahabad]

DIVYA SINGH & ANR.

Petitioner(s)

VERSUS

VIVEK SINGH SIDDHARTH & ANR.

Respondent(s)

(IA No. 102089/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 10-04-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) : Mr. Anupam Mishra, AOR
Mr. Chakma Purnojyoti, Adv.

For Respondent(s) : Ms. Tulika Mukherjee, AOR
Mr. Ajay Kumar Prajapati, Adv.
Mr. Beenu Sharma, Adv.
Mr. Venkat Narayan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. It is very unfortunate the Assistant General Manger of the State Bank of India written a letter to the Assistant Registrar, Supreme Court of India, *inter alia*, contending that on the Vivek Singh Siddharth's last known residential address, notice was sent but the house of the receiver was locked and it appears that he is residing in Lucknow. The Assistant General Manager must know in which Branch he is serving and the notice ought to be sent

through the said branch as employer to the officer concerned. We hope and trust that the Assistant General Manager of the State Bank of India who sent this letter shall prevail a good sense to understand the order of the Court.

2. It is also a fact that Respondent No. 1 is appearing before the First Principal Judge, Family Court, Gorakhpur which is reflected from the order sheet dated 18.8.2025 but he is not appearing in this Court. In the said order, he made a reference to the order passed by the High Court in Criminal Revision No.6508 of 2023 which is impugned in this case.

3. We take all the aforesaid facts on record, let a fresh notice be issued to him through the court of the First Principal Judge, Family Court, Gorakhpur, Uttar Pradesh which shall be served on him or his advocate, if appearing returnable in four weeks.

4. Fresh notice be also sent by the Bank to the respondent where he is serving.

5. We make it clear that there is no order of stay passed by this Court, however, the trial court may proceed further in the case

(GULSHAN KUMAR ARORA)
DEPUTY REGISTRAR

(NAND KISHOR)
ASSISTANT REGISTRAR